1	2	3
HYD	RO	
Hima	achal Pradesh	
1.	Karcham Wangtoo HEP (M/s. Jai Prakash Ind. Ltd.)	4x250
2.	Malana HEP (M/s. Rajasthan Spinning & Weaving Mill)	2x43
Uttai	Pradesh	
1	Vishnuprayag HEP (M/s. JIL)	4x100
2.	Srinagar HEP (M/s. duncans Ind. Ltd.)	5x66
THE	RMAL	
Hary	rana	
1	Yamunanagar TPS (M/s. Yamunanagar Power Co. Ltd.)	2x350
Uttai	Pradesh	
1	Rosa TPP (Ph. I) (M/s. Indo-Gulf Fertilizers and Chemicals Corpn. Ltd.).	2x250
Guja	rat	
1	Jamnagar (Near Sikka) TPP Ph-1 (M/s. Reliance Power Ltd.)	2x250
2.	Surat Lignite TPP (M/s GIPCL)	2x125
Mad	hya Pradesh	
1	Korba (West) TPP Extn. (M/s. India Thermal Power Ltd. promoted by M/s. Mukand Ltd.)	2x210
2.	Korba (East) TPS (M/s. Daewoo Power (India Ltd.)	2x525
Mah	arashtra	
1	Patalganga CCPP (M/s. Reliance Patalganga Power Pvt. Ltd.)	410
Andl	nra Pradesh	
1	Vizag TPS (Hinduja National Power Corpn. Ltd. promoted by M/s. Ashok Leyland Ltd. India and M/s. National Power PLC U.K.)	2x520
2	Ramagundam Extn. (M/s BPL Power Project) (A.P. Ltd.)	2x260
Oris	•	
1	Dubri TPP (M/s Kalinga Power Corpn. Ltd.)	2x250

Sewerage Disposal Scheme

819 SHRIMATI SUMITRA MAHAJAN : Will the PRIME MINISTER be pleased to state

- (a) whether the Madhya Pradesh Government has submitted any sewerage disposal scheme for Indore City to Central Government for clearance;
- (b) if so, whether any financial assistance is provided by the Central Government to such schemes; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR U. VENKATESWARLU): (a) to (c). The Government of Madhya Pradesh has submitted sewerage and sewage disposal scheme for Indore town in December, 1990 for technical clearance. The State Public Health Engineering Department was asked to

modify the proposal based on the comments of Central Public Health & Environmental Engineering Organisation (CPHEEO) and resubmit the same for technical clearance. The State Government was last remanded in the matter in December, 1995. No financial assistance is provided by Central Government for such schemes.

Operation of Schemes and Projects

- 820. SHRI AJIT KUMAR PANJA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state .
- (a) the projects and schemes operating in various States and Union Territories for which hundred percent Central assistance is provided;
- (b) the fund released in this regard from 1991-92 to 1995-96, project-wise, State/Union Territory-wise;

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- (c) whether each State and Union Territory has spent such fund for the purpose for which the same was given;
- (d) if not, the details thereof, including the steps taken against the defaulters; and
- (e) the States, who failed to furnish the account for such Central fund from 1991-92 to 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRTYOGINDER K. ALAGH): (a) to (e). Scheme-wise assistance for State Plans has been discontinued from the Fourth Five Year Plan onwards. However, there are some Centrally Sponsored Schemes which are hundred per cent funded by the Central Ministries/Departments from their Budget. These Centrally Sponsored Schemes are formulated by the Central Ministries/Departments in consultation with the State Governments/Union Territories and are implemented by the State Governments/Union Territories. These schemes are monitored by the administrative Ministries concerned. The Planning Commission does not have any direct role in their implementation. It, however, generally reviews the implementation of Plan Schemes during the Annual Plan discussions with the State Governments/Union Territories and Central Ministries/Departments.

[Translation]

Supply of Petroleum Products

821 DR G.R. SARODE
SHRIMATI JAYAWANTI NAVINCHANDRA
MEHTA

Will the PRIME MINISTER be pleased to state

- (a) the demand made by each State for supply of petrol, diesel and kerosene during the each of the last three years;
- (b) the actual quantity of these products supplied during each of the last three years;
- (c) whether the Government have received fresh demand for enhancing the quota of these products, and
- (d) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRITR BAALU)—
(a) to (d) Petrol and Diesel are supplied in full as per the requirement all over the country, Kerosene is an allocated product and Central Government makes bulk allocation to the States on historical basis, who manage its retail distribution

Requests are received for additional allocation of kerosene from time to time. However, on account of constraints of product availability, foreign exchange and

heavy subsidy involved, it is not possible to meet the full demand of the States. Nevertheless, a three percent increase was given in the allocation of kerosene for the country as a whole during 1993-94, 1994-95 and 1995-96 over the previous years, wherein additional quantity was allocated to States/UTs having less per capita consumption and vice versa to reduce the interstate disparity.

The quantity of petrol, diesel and kerosene supplied State-wise during the last three years, is given in the statement attached.

STATEMENT

State/Union Territory	M.S.	S.K.O.	H.S D
1	2	3	4
Andhra Pradesh	241.59	590.76	2191 01
Assam	50.76	254 61	346 23
Bihar	136.19	511 11	1329 35
Goa	28 85	27 28	141 39
Gujarat	310 43	789.82	1771 64
Jammu & Kashmir	46.40	103 98	133 55
Kerala	155 72	270 18	959 69
Madhya Pradesh	173 75	405.22	1487 00
Tamil Nadu	261.98	666 19	223 3 12
Maharashtra	561.81	1523 13	2969 98
Karnataka	252.34	452 49	1388 03
Orissa	58 92	174 86	534 11
Punjab	247.37	326.56	1441 67
Rajasthan	146.25	286 38	1640 35
Uttar Pradesh	360.09	976.20	3362 54
West Bengal	144 18	761.53	1404 01
Haryana	122.56	156 98	1076 75
Himachal Pradesh	25.29	37 78	135 80
Manipur	8.92	21.51	21 11
Meghalaya	15 70	16.53	72 90
Nagaland	10.03	11.00	22 72
Sikkim	2 66	5 81	6 21
Tripura	5.38	21 24	29 15
Andaman & Nicobar	2 17	4 27	42 66
Arunachal Pradesh	11 61	12.91	51 45
Chandigarh	37 15	21 93	44 64
Delhi	375 21	238 11	839 54
Dadra & Nagar Hav	2 33	3 11	16 64
Daman & Diu	2 01	4.35	5 31
Lakshadweep		32	2 84
Mizoram	5 62	6.68	15 28
Pondicherry	9.12	14.73	98 14